

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 03
(IB)-1446(PB)/2018

IN THE MATTER OF:

Bank of Baroda

.... Applicant/petitioner

v.

M/s. Rathi Super Steels Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code (CIRP)

Order delivered on 23.06.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP

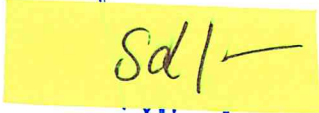
Mr. Jasmeet Singh, Mr. Saif Ali, Mr. Pushpendra
S. Bhadoriya & Mr. Harish Chander Arora, Advs.

ORDER

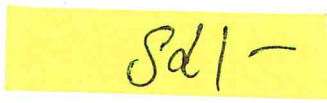
IA-2114/2020

Report is taken on record subject to all just exceptions. The office is directed to maintain the record and put up the same before the Bench at the time of final disposal.

IA-2114/2020 stands disposed of.



(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT



(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)